



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 112  
IA No. 322/JPR/2023  
IA No. 347/JPR/2023  
IA No. 348/JPR/2023  
CP No. (IB)- 39/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s Vasundhara Industries** ... Operational Creditor/Applicant

**Versus**

**M/s Deejay Dynamix Explosives Pvt. Ltd.**  
... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ATUL CHATURVEDI, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Nitesh Shrivastava, Adv. for RP  
For the Respondent : Prabhansh Sharma, Adv.

**ORDER**

**IA No. 348/JPR/2023:**

This is an application under Section 12A of the IBC, 2016 for withdrawal of ongoing CIRP initiated against M/s Deejay Dynamix Explosives Private Limited.

Heard Mr. Nitesh Shirvastava, Adv. appearing on behalf of the RP and Mr. Prabhansh Sharma, Adv. appearing on behalf of the Respondent. It is seen that CoC has approved the withdrawal of CIRP of M/s Deejay Dynamix Explosives Private Limited by a mandate of 99.9999 % voting shares. Learned Counsel

NK

*Sd*

*Sd*



appearing on behalf of the RP seeks permission to withdraw the Petition.

Permission granted. **CP No. (IB)- 39/9/JPR/2020** is dismissed as withdrawn. All

pending IAs in this matter stands disposed of accordingly.

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(Atul Chaturvedi)  
Technical Member

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(Deep Chandra-Joshi)  
Judicial Member

July 26, 2023